

6 enterprises have declared dividends during all the 5 years 1962-63 to 1966-67:—

- (1) Indian Telephone Industries Ltd.
- (2) Hindustan Insecticides Ltd.
- (3) Indian Rare Earths Ltd.
- (4) Air India
- (5) Ashoka Hotels Ltd.
- (6) State Trading Corporation of India Ltd.

In addition, the following enterprises have also declared dividends during one or more years during the 5-year period:—

- (1) Bharat Electronics Ltd.
- (2) Hindustan Cables Ltd.
- (3) Hindustan Machine Tools Ltd.
- (4) Hindustan Teleprinters Ltd.
- (5) Garden Reach Workshops Ltd.
- (6) Mazagon Dock Ltd.
- (7) Hindustan Housing Factory Ltd.
- (8) National Newsprint & Paper Mills Ltd.
- (9) Mogul Line Ltd.
- (10) Hindustan Steel Works Construction Ltd.
- (11) Indian Oil Corporation Ltd.
- (12) Minerals & Metals Trading Corporation Ltd.
- (13) National Projects Construction Corporation Ltd.
- (14) National Instruments Ltd.
- (15) Praga Tools Ltd.
- (16) Indian Airlines Corporation.
- (17) Central Road Transport Corporation Ltd.

(b) Capital funds are normally sanctioned in equal ratio between equity and loan for the creation of capital assets in Public Enterprises. Wherever deviations are anticipated in the estimates of capital cost profitability, etc. made in the original Project Report, the revised figures are scrutinised and allocation of additional funds required

whether in the shape of equity or loan is decided after such scrutiny.

#### Troop Dollar

6799. SHRI G. S. MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that U.S.A. have introduced 'Troop Dollar' for their overseas military bases and missions as currency to save dollar;

(b) if so, whether Government have examined any such proposal to improve the position of rupee in the international market; and

(c) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The U.S. Government have been paying their military personnel stationed in certain countries in scrip which can be exchanged at the military banking facilities for the currency of the country concerned but not for dollars. This procedure is, however, not applicable to the U.S. diplomatic missions abroad.

(b) No. Sir

(c) Does not arise.

12.20 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF HINDUSTAN LATEX LTD. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. CHANDRASEKHAR): I beg to lay on the Table—

- (1) Report by the Government on the working of the Hindustan Latex Limited, New Delhi. for the period ending 31st March, 1967, under subsection (1) of section 619A of the Companies Act, 1956.

[Dr. S. Chandrasekhar]

- (2) A copy of the Annual Report of the Hindustan Latex Limited, New Delhi, for the period ending 31st March, 1967, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-744/68].

NOTIFICATIONS UNDER CUSTOMS ACT  
ETC.

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI K. C. PANT): I beg to lay on  
the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 606 published in Gazette of India dated the 30th March, 1968.
- (ii) G.S.R. 621 published in Gazette of India dated the 27th March, 1968.

[Placed in Library. See No. LT-787/68].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 568 in Gazette of India dated the 23rd March, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 569 in Gazette of India dated the 23rd March, 1968.
- (iii) The Customs and Central Excise Duties Export Drawback

(General) Thirty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 570 in Gazette of India dated the 23rd March, 1968.

- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 604 in Gazette of India dated the 30th March, 1968.

- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1968, published in Notification No. G.S.R. 605 in Gazette of India dated the 30th March, 1968.

- (vi) G.S.R. 607 published in Gazette of India dated the 30th March, 1968, containing corrigendum to G.S.R. 211 dated the 3rd February, 1968.

- (vii) G.S.R. 608 published in Gazette of India dated the 30th March, 1968, containing corrigendum to G.S.R. 216 dated the 3rd February, 1968.

[Placed in Library. See No. LT-788/68].

(3) A copy each of the following Notifications under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—

- (i) The Medicinal and Toilet Preparations (Excise Duties) Second Amendment Rules, 1968, published in Notification No. G.S.R. 603 in Gazette of India dated the 30th March, 1968.
- (ii) G.S.R. 609 published in Gazette of India dated the 30th March, 1968, containing cor-